

Central Administrative Tribunal
Principal Bench: New Delhi

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OA No. 2120/97

New Delhi this the 4th day of May 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Mr. V.K. Majotra, Member (A)

1. Shri S. Narasimha Kumar
S/o Shri S. Koteswara Rao
C/o SS/ELS/SE Rly/Waltair
PO NAD, Visakhapatnam.
2. Shri G. Neela Kanteswara Reddy
S/o Shri G. Bhagwati Rao
C/o SS/ELS/SE Rly/Waltair
PO NAD, Visakhapatnam.
3. Shri P. Ramesh
S/o Shri P. Chinni Krishna
C/o SS/ELS/SE Rly/Waltair
PO NAD, Visakhapatnam.
4. Shri T. Venkata Rao
S/o Shri T. Appala Swamy
C/o SS/ELS/SE Rly/Waltair
PO NAD, Visakhapatnam.

...Applicants

(By Advocate: Shri Anis Suhrawardy)

Versus

1. Union of India
through the Chairman
Railway Board
Rail Bhawan, New Delhi.
2. The General Manager
South Eastern Railway
Garden Reach
Calcutta.
3. The Chief Personnel Officer
South Eastern Railway
Garden Reach, Calcutta.
4. The Divisional Railway Manager
South Eastern Railway
Waltair, Andhra Pradesh.
5. The Senior Divisional Electrical Engineer
TRS/South Eastern Railway
Waltair, Andhra Pradesh.
6. Shri R.T. Vizian
S/o Shri R.T. Kuttani
Fitter Grade III
C/o Sr. DEE/TRS/South Eastern Railway
Waltair, Andhra Pradesh.
7. Smt. A. Tirumala Devi
D/o A. Radhakrishna
Fitter Grade III
C/o Sr. DEE/TRS/South Eastern Railway
Waltair, Andhra Pradesh.

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8. Shri D.V. Rao
S/o D. Suryanarayana
Fitter Grade III
Senior DEE/TRS/South Eastern Railway
Waltair, Andhra Pradesh. ...Respondents

(By Advocate: Shri P.S. Mahendru)

ORDER (Oral)

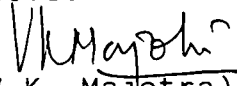
Smt. Lakshmi Swaminathan, Member (J)

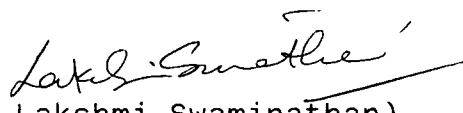
It is seen from the pleadings on record that the applicants are working at Waltair, Andhra Pradesh and their main reliefs are against the Railway Authorities at Waltair, Andhra Pradesh. The respondents have correctly taken a plea that the present OA is not maintainable in the Principal Bench.

2. In the facts and circumstances of the case, we agree that the Principal Bench of the Central Administrative Tribunal has no territorial jurisdiction in this matter, having regard to the provisions of Section-14, 19 of the Administrative Tribunal's Act read with Rule-6 of the Central Administrative Tribunal Procedure (Rules) 1987.

3. In the circumstances, OA is returned to the learned counsel for the applicants to pursue his remedy in the appropriate forum. Registry may retain one set of the documents for record purposes.

4. OA is accordingly disposed of as above.


(V.K. Majotra)
Member (A)


(Smt. Lakshmi Swaminathan)
Member (J)

cc.